

] Fund Scheme, 1952, Employees' Family Pension Scheme, 1971 and the Employees' Deposit-Linked Insurance Scheme, 1976, for the year ; 1981-82, and the Audit Report thereon. [Placed in Library. See No. LT-5715/83].

The Industrial Employment (Standing Orders Central Amendment) Rules, 1983

SHRI DHARMAVIR: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Labour and Rehabilitation (Department of Labour) Notification G.S.R. No. 30 (E), dated the 17th January, 1983 publishing the Industrial Employment (Standing Orders) Central (Amendment) Rules, 1983, under Sub-Section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946. [Placed in Library. See No. LT-5709/83].

The Indian Telegraph (Third Amendment) Rules, 1982

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V. N. GADGIL): Sir, I beg to lay on the Table, under subsection (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications (Posts and Telegraphs Board) Notification G.S.R. No. 744(E), dated the 9th December, 1982, publishing the Indian Telegraph (Third Amendment) Rules, 1982. [Placed in Library. See No. LT-5717/83].

I. The Delhi Administration (Amendment) Ordinance, 1983 (No. 1 of 1983).

n. The Delhi Municipal Corporation (Amendment) Ordinance 1983 (No. 2 of 1983).

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI KALP-NATH RAI): Sir, I beg to lay on the Table, under sub-clause (a) of clause

(2) of article 123 of the Constitution a copy each (in English and Hindi) of the following Ordinances:—

(i) The Delhi Administration (Amendment) Ordinance, 1983 (No. 1 of 1983).

(ii) The Delhi Municipal Corporation (Amendment) Ordinance, 1983 (No. 2 of 1983).

1983 (No. 2 of 1983). [Placed in Library. See No. LT-5704/83 for (i) and (ii)].

Reports and Accounts (1981-82) of the Hindustan Fertilizer Corporation Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI R. C. RATH): Sir, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

(i) Fourth Annual Report and Accounts of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1981-82, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-5720/83 for (i) and (ii)].

I. Report (1981-82) of the Comptroller and Auditor General of India Union Government (Commercial) Part xm.

II. Report (1982) of the Comptroller and Auditor General of India Union Government (Commercial) Parts I and II.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following Reports:—